



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa University  
(Amendment) Bill, 2016**

(Bill No. 2 of 2016)

—————  
(To be introduced in the Legislative Assembly of the State of Goa)  
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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JANUARY, 2016**

**The Goa University  
(Amendment) Bill, 2016**

(Bill No. 2 of 2016)

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BILL

*further to amend the Goa University Act, 1984  
(Act 7 of 1984).*

BE it enacted by the Legislative Assembly of Goa in the Sixty-sixth Year of the Republic of India, as follows:—

1. **Short title and commencement.**— (1) This Act may be called the Goa University (Amendment) Act, 2016.

(2) It shall be deemed to have come into force on the 23rd day of October, 2015.

2. **Insertion of new Section 11A.**— After Section 11 of the Goa University Act, 1984 (Act 7 of 1984), (hereinafter referred to as the "Principal Act"), the following section shall be inserted, namely:—

"11A. **Extension of the term of the Vice-Chancellor.**— Notwithstanding anything contained in this Act or Statute, the Chancellor may extend the term of the Vice-Chancellor for such period not exceeding one year from the date of the expiry of the term of the incumbent".

3. **Repeal and Saving.**— (1) The Goa University (Amendment) Ordinance 2015 (Ordinance No. 6 of 2015) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the Principal Act, as amended by this Act.

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## STATEMENT OF OBJECTS AND REASONS

The Bill seeks to insert Section 11A to the Goa University Act, 1984 (Act 7 of 1984), so as to empower the Chancellor to extend the term of the Vice-Chancellor, for such period not exceeding one year from the date of the expiry of the term of the incumbent.

The Bill also seeks to replace the Goa University (Amendment) Ordinance, 2015 (Ordinance No. 6 of 2015) promulgated by the Governor of Goa on the 23rd day of October, 2015.

This Bill seeks to achieve the above objects.

## FINANCIAL MEMORANDUM

No financial implications are involved in this Bill.

## MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is involved in this Bill.

Porvorim, Goa.  
1st January, 2016

**Laxmikant Parsekar**  
Chief Minister and  
Minister for Education

Assembly Hall,  
Porvorim, Goa.  
1st January, 2016

**N. B. SUBHEDAR**  
Secretary to the Legislative  
Assembly of Goa

## Annexure

Bill No. 2 of 2016

.....  
**Extract of Section 11 of the Goa  
University Act, 1984.**  
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11. *The Vice-Chancellor.*— (1) The Vice-Chancellor shall be appointed by the [“Chancellor”] in such manner and on such terms and conditions of service as may be prescribed by the Statutes.

(2) The Vice-Chancellor shall be the principal executive and academic officer of the University, and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of all the authorities of the University.

(3) The Vice-Chancellor may, if he is of opinion that immediate action is necessary in any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority the action taken by him on such matters:

Provided that if the authority concerned is of opinion that such action ought not to have been taken, it may refer the matter to the [“Chancellor”], whose decision thereon shall be final:

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to appeal against such action to the Executive Council within three months from the date on which decision on such action is communicated to him and

thereupon the Executive Council may confirm, modify or reverse the action taken by the Vice-Chancellor.

(4) The Vice-Chancellor shall exercise such other powers and perform such other functions as may be, prescribed by the Statutes or Ordinances.

Assembly Hall,  
Porvorim, Goa.  
1st January, 2016

**N. B. SUBHEDAR**  
Secretary to the Legislative  
Assembly of Goa